

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1740

ANSWERED ON:07.03.2013

VOTER IDENTITY CARD

Singh Shri Mahabali

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether majority of migrated people from various States who are residing in Delhi do not possess any property and as a result they are deprived of Voter's Identity Card;

(b) if so, the steps taken by the Government to provide Voter's Identity Card to lakhs of such deprived persons particularly in the rural areas of NCT of Delhi; and

(c) the time by which the Voter's Identity Card is likely to be provided to such persons?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) No, Madam. The Election Commission of India has informed that the enrolment of the name of a person in the Electoral Roll and subsequent issuance of Elector's Photo Identity Card (EPIC) is not related to ownership of any property by the person. Even a pavement-dweller fulfilling the qualifications for registration can be enrolled in the Electoral Roll. The conditions for the enrolment in the Electoral Roll as provided in article 326 of the Constitution of India and sections 16 and 19 of the Representation of the People Act, 1950 are that— (a) a person is a citizen of India, (b) has not been declared to be of unsound mind by a competent court, (c) is not disqualified from voting under the provisions of any Law relating to corrupt practices and other offences in connection with elections (d) is not less than 18 years of age on the qualifying date, and (e) is ordinarily resident in the constituency. Further, under section 20A of the Representation of the People Act, 1950, a non-resident Indian who is absenting himself from his place of ordinary residence owing to employment, education or otherwise is also eligible to be registered as a voter in the constituency in which his place of residence in India as mentioned in his passport is located.

(b) and (c) Do not arise.